

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4358/2020

(Arising out of impugned final judgment and order dated 11-02-2020 in A482 No. 4106/2020 passed by the High Court Of Judicature At Allahabad)

LOKESHWAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 07-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Raj Kumar Parashar, Adv.
Dr. Nishesh Sharma, AOR

For Respondent(s) Mr. Andleeb Naqvi, Adv.
Mr. Sarvesh Singh Baghel, AOR

Mr. D.K. Singh, Adv.
Mr. Pramod Kumar Singh, Adv.
Ms. Jyoti Tiwary, Adv.
Mr. Sadashiv, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Interim order dated 07.10.2020 is made
absolute during the pendency of the appeal.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)